(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes.

(b) and (c) The Chowkidars working in field offices (which include Divisions and Circle offices) are covered under these rules except where they are employed for looking after the Inspection/Dak Bungalows. However, Chowkidars working in the Chief Engineers' offices are not covered under these rules as these are not Field offices.

## Tribunal for Cauvery Water Disputes

573. SHRI ALADI ARUNA alias V. ARUNACHA-LAM:

## SHRI M. VINCENT:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the State Government of Tamil Nadu has sent a memorandum to the Central Government requesting for appointment of tribunal for Cauvery Water Dispute;
- (b) if so, what action Government propose to take thereon; and
- (c) Whether the Central Government consider the desirability of directing the Karnataka Government to restore the status quo ante 1974 pending final disposal of the case?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) Yes, Sir.

- (b) The matter is under examination in terms of the Inter-State Water Disputes Act, 1956.
- (c) No such proposal is under consideration.

गांदों ग्रीर कालोंनियों का हटाया जाना

574. श्री सूरज प्रसाद : क्या शहरी विकास मंत्री यह बताने की कृपा करेंगें कि :

- (क) क्या दिल्ली विकास प्राधिकरण की दिल्ली के कुछ गांवों और उनके आस-पास की कालोानयों को हटाने की योजना है;
- (ख) यदि हां, तो उनका ब्यौरा क्या है तथा ऐंसी कालोनियों के नाम क्या हैं और इस प्रकार खाली कराई गई जमीन का सरकार द्वारा किस प्रकार उपयोग किया जायेगा; और
- (ग) उसके परिणामस्वरूप विस्थापित होने वाले लोगों को बसाने हेतु किन-किन स्थानों का चयन किया गया है?

शहरी विकास मंत्रालय में राज्य मंत्री (श्री दलबीर सिंह): (क) से (ग) दिल्ली विकास प्राधिकरण का दिल्ली के मास पास के कुछ गांवों/कालोनियों की स्थानान्तरित करने का कोई विचार नहीं है।

12.00 Noon

## STATEMENTS BY MINISTERS

I. Correcting the reply to the Calling attention on the 6th November, 1986.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): Mr. Chairman, I committed a slight mistake in reply when I described the criteria. In order to collect data and rationalise it, a committee was appointed under the chairmanship of the Agricultural Commissioner. This committee recommended that the quantum of